

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP. No. 120/96 199

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B.M. Verma

Versus Union of India and others

Date of Order	Orders
15.7.96	Mr.S.K.Jain, counsel for the applicant Mr.V.S.Gurjar, counsel for the respondents The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.  (RATTAN PRAKASH) MEMBER (J)

Copy for B.M. Verma
for V.S. Gurjar
23/7/96

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